

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 945 of 2020

In the matter of:

Shailendra Singh **....Appellant**

Vs.

Nisha Malpani & Anr. **....Respondents**

Present:

Appellant: **Mr. Sandeep Tiwari, Mr. Shailendra Singh, Advocates**

Respondents: **Mr. Ashish Makhija, Ms. Shreya Bajpai, Advocate
for R-1
Ms. Saahila Lamba, Advocate for R-2**

ORDER
(Through Virtual Mode)

04.03.2021: 'Reply Affidavit' filed by Respondent No. 1 and Respondent No. 2 are taken on record.

Learned Counsel for Respondents may provide copy thereof to Learned Counsel for Appellant within three days. 'Rejoinder' thereto may be filed by the Appellant within two weeks thereafter. Short 'written submissions' not exceeding three pages along with 'Compilation of relevant judgements' may also be filed during the same period.

Post the 'Appeal' for '**Admission**' ('**After Notice**') before **Court No. IV on 12th April, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

S.S./GC